

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 539/94
Transfer Application No.

Date of Decision : 2.6.95

The Bombay I.T. Dept. Petitioner
Canteen Employees Association
Mr. M.A.Mahalle
Advocate for the
Petitioners

Versus

U.O.I. & Ors. Respondents
Mr.S.Kumar for Mr.M.I.Sethna
Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri P.P.Srivastava, M(A)

- (1) To be referred to the Reporter or not ? *M*
- (2) Whether it needs to be circulated to other Benches of the Tribunal? *M*


V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO.539/94

The Bombay I.T.Dept.
Canteen Employees Association ..Applicants

V/s

U.O.I. & 4 ors. ..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, V.C.

Hon.Shri P.P.Srivastava, Member(A)

Appearance:

Mr. M.A.Mahalle

Counsel for the applicant

Mr. S. Kumar for Mr. M.I.Sethna

Counsel for the respondents

ORAL JUDGMENT:
(Per: M.S.Deshpande, Vice Chairman)

DATED: 2.6.95

Heard the counsel. M.P.No.392/95 for amendment allowed.
O.A. be amended within a week.

2. By way of interim relief we direct the respondents to permit the clerks of the Canteen Stores Department of the I.T. Department Canteen, to appear at the Departmental Examination for the post of U.D.C. in the Scale of Rs. 1200-1800 which is to be held on 7.6.95 without prejudice to the contention raised by the respondents.

3. The applicants had made a representation on 5.1.94 which is still not been decided by the respondents and

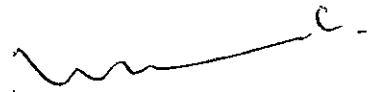
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the representation would be deemed to have abated after the present application was admitted. We, however, grant liberty to the parties to pursue the representation and direct the respondents to decide the representation by passing a speaking order within two months from the date of communication of this order. Liberty to the applicants to challenge the decision taken on the representation should they feel aggrieved by it. The question of eligibility of the applicant's who will appear in the examination pursuant to the interim order which we have passed will abide by the decision on the representation.

The O.A. is disposed of with the above direction.



(P.P. Srivastava)
Member(A)



(M.S. Deshpande)
Vice Chairman

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